

Government of Jammu and Kashmir
Home Department,
Civil Secretariat, Jammu

NOTIFICATION

Jammu, the 11/1 January, 2020.

S.O-19 -Whereas, on 28/02/2019, Govt. of India under the provisions of section 3 of Unlawful Activities (prevention) Act. 1967 declared Jamat-e-Islami (JeI) Organization J&K as an unlawful association. On 01.03.2019 Police Station Beerwah received an information through a reliable source that the office of the JeI which is existing within the territorial jurisdiction of Police Station Beerwah is being used by some members of the said organization to carry out antinational activities through funding and other means, thereby acting prejudiciously to the security of the State and the sovereignty and integrity of India; and

2. Whereas, a case FIR No. 24/2019 U/s 10,13 ULA(P) 1967, has been registered in P/S Beerwah and investigation taken up in the case; and

3. Whereas, during the course of investigation, site plan has been prepared. Statements of the witnesses acquainted with the facts and circumstances of the case has been recorded u/s 161 and 164-A Cr.PC. The office premises of Jammat-e-Islami situated at Beerwah came to be searched in presence of Executive Magistrate 1st Class Beerwah and incriminatory material was seized and seizure memo was prepared. During investigation, relevant revenue papers from the concerned revenue authorities have been obtained and placed on record. Investigation conducted inter alia reveals that accused namely 1. Gh. Mohammad Parray S/O Gh Ahmad Parray R/o Suchin Bonet (Ameer-e-Jammat)



2. Ali Mohammad Sheikh S/o Gh Nabi Sheikh R/o Razwain (office bearer) are members of the banned Jammata-e-Islami who are indulging in antinational activities and as such are acting prejudicial to the security of the State and the sovereignty and integrity of the Country and accordingly offence under sections 10 & 13 of Unlawful Activities (P) Act have been substantiated against them and investigation of the case was concluded as proved against accused persons.; and

4. Whereas, the Authority appointed by the Government of Jammu & Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967; has independently examined the Case Diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case against the accused is made out in the backdrop of the investigation of the case, and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu & Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu & Kashmir hereby accords sanction for launching prosecution against the accused persons namely; 1. Gh. Mohammad Parray S/O Gh Ahmad Parray R/o Suchin Bonet (Ameer-e-Jammata) and 2. Ali Mohammad Sheikh S/o Gh Nabi

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Sheikh R/o Razwain (office bearer of JEI) u/s 10 and 13 Unlawful Activities (Prevention) Act, 1967, in case FIR No. 24/2019 of Police Station Beerwah of District Budgam.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

No. Home/Pros/202/2019

Dated:-11.01.2020

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/Sanc-118/S/2019/69322-24 dated 27.11.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


(Umesh Sharma)

Under Secretary to the Government
Home Department.